

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. NO.060/00048/2014

Decided on: 20.01.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

J.K. Sahni S/o Banarsi Dass Sahni singh R/o H. No. 51, Sector 13, Karnal.

.....**Applicant**

Versus

1. Union of India Ministry of Finance, Department of Revenue, New Delhi.
2. Chief Commissioner of Income Tax, Chandigarh.
3. Commissioner of Income Rohtak.
4. Zonal Accounts Officer, Central Board of Direct Taxes, Rohtak.
5. Income Tax Officer Sonepat.

.....**Respondents**

Present: Mr. Ajay Aggarwal, counsel for the applicant

Order (Oral)

BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)

1. Heard.
2. By way of the present O.A, the applicant has sought issuance of a direction to the respondents to grant him the due travelling allowance for attending enquiry, along with interest thereon.

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3. It is noticed from the pleadings that the applicant served a legal notice upon the respondents claiming the relevant benefit which was duly replied by them, vide letter dated 14.10.2010 pointing out the shortcomings in the TA bills. The applicant instead of approaching the respondents after removing the objections raised by them, has chosen to move, straightway, to this Tribunal by filing the present O.A.
4. At this stage, learned counsel for the applicant states that he may be permitted to withdraw the O.A., with liberty to make a representation in the context to the respondents.
5. The O.A. is disposed of as withdrawn accordingly, with liberty aforementioned. If the applicant prefers a representation to the respondents for redressal of his grievance, they shall consider his case sympathetically and pass a reasoned order within a period of two months from the date of receipt thereof.
6. No costs.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

**PLACE: Chandigarh
Dated: 20.01.2014**

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